

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

TCP 74/2012

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **RAMHARI DEORAO GANAGE V/s**
AUTOMOTIVE METAL STAMPINGS PVT
LTD

Section 397-398 of the Companies Act, 2013

ORDER

1. Mr. Avinash Khanolkar, Advocate a/w Ms. Surekha Yadav, Advocate appeared for the Petitioner.
2. None for the Respondent.
3. Learned Counsel for the Petitioner informs that pleadings are complete.
4. Learned Counsel for the Petitioner seeks direction from this Bench to intimate next of hearing to the Respondent for final hearing. Petitioner is directed to inform Respondent about the next date of hearing and copy of this order. In case on the next date of hearing Respondent fails to appear in this matter then matter will be heard on the basis of material available on record.
5. List this matter on **14.06.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)